

LAW AND JUDICIARY DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 3rd October 2023.

NOTIFICATION

CODE OF CRIMINAL PROCEDURE, 1973.

No.NYAYASTHA 1022/C.R.124/DESK-11.—In exercise of the powers conferred by sub-section (1) of the section 11 of the Code of Criminal Procedure, 1973 (2 of 1974), in its application to the State of Maharashtra and of all other powers enabling it in this behalf; and in *partial* modification of all the earlier notifications, issued in this behalf, in so far as they relate to the Court of Judicial Magistrate First Class, Dapoli, in District Ratnagiri, The Government of Maharashtra, after consultation with The High Court of Judicature at Bombay, hereby, directs that, with effect from the 8th October, 2023 specifies that,-

(a) Mandangad in Ratnagiri District, to be a place where the Court of Judicial Magistrate, First Class, shall be established;

(b) The Criminal Cases arising out of Mandangad and Bankot Police Station area and out of villages mentioned in Schedule appended hereto, being filed and dealt with by the Court of Judicial Magistrate, First Class, Dapoli, except the cases, the cognizance of which is either expressly or impliedly barred, shall stand transferred to the Court of Judicial Magistrate, First Class, Mandangad;

(c) The Criminal cases arising out of villages mentioned in Schedule appended hereto, and falling within the Mandangad and Bankot Police Station area, except the cases, the cognizance of which is either expressly or impliedly barred, shall be filed and dealt with by the Court of the Judicial Magistrate, First Class, Mandangad.

Schedule

List of Villages

Sr.No.	Name of Village	Sr.No.	Name of Village	Sr.No.	Name of Village	Sr.No.	Name of Village
1	Mandangad	28	Panhali Khurd	55	Shirgaon	82	Dhamani
2	Konzar	29	Islampur	56	Sade	83	Kalkavane
3	Paat	30	Adakhavan	57	Dhutroli	84	Ambadave
4	Bhingloli	31	Kumbharli	58	Devhare	85	Shigvan
5	Kumbale	32	Soveli	59	Konhavali	86	Ambavane Budruk
6	Dudhere	33	Kuduk Khurd	60	Aatle	87	Savari
7	Kelvat	34	Shenale	61	Vadavali	88	Vesvi
8	Palghar	35	Terdi	62	Nayane	89	Valmikinagar
9	Dabbhat	36	Vakavli	63	Tamhane	90	Shipole
10	Bholavali	37	Adakhal	64	Palavani	91	Shinpole Bandar
11	Valote	38	Surle	65	Jambhulnagar	92	Velas
12	Latvan	39	Takavali	66	Dattanagar	93	Narayan Nagar
13	Kadvan	40	Buri	67	Unhavare	94	Bankot
14	Muradpur	41	Dhangar	68	Tondali	95	Sakhari
15	Pimpalgaon	42	Panderi	69	Dahimbe	96	Umroli
16	Goval	43	Kondgaon	70	Veral Tarfe Natu	97	Kuduk Budruk
17	Pimplaoli	44	Asavale	71	Nargoli	98	Keril
18	Vinhe	45	Bahiravali	72	Mahu	99	Veral Tarfe Vesvi
19	Tide	46	Dandnagari	73	Borghar	100	Gavaliwadi
20	Taleghar	47	Umbarshet	74	Bamanghar	101	Kengval
21	Takede	48	Peve	75	Pacharal	102	Gudeghar
22	Dahagaon	49	Padve	76	Tulashi	103	Kante
23	Shedvai	50	Govele	77	Pale	104	Ranvali
24	Gharadi	51	Nigadi	78	Ambavane Khurd	105	Panhali Budruk
25	Mhapral	52	Bhamghar	79	Ghosale	106	Chinchghar
26	Lokarvan	53	Kinjalghar	80	Gothe	107	Ambavali
27	Chinchali	54	Ghumari	81	Borghar	108	Shevare
						109	Javale

By order and in the name of the Governor of Maharashtra,

VILAS V. GAIKWAD,
Legal Advisor-cum-Joint Secretary
to Government.